

Setting up of Fifth Steel Plant in Mysore

267. SHRI G. Y. KRISHNAN :
SHRI BENI SHANKER
SHARMA :
SHRI P. C. ADICHAN :

Will the Minister of STEEL AND HEAVY ENGINEERING be pleased to state :

(a) Whether it is a fact that Mysore had better claim for the location of the Fifth Steel Plant in Mysore State since four Steel Plants in the Public Sector are located in the North;

(b) Whether the Mysore State have approached the Centre in this regard ; and

(c) if so, the reaction of the Central Government thereto ?

THE MINISTER OF STATE IN THE MINISTRY OF STEEL AND HEAVY ENGINEERING (SHRI K. C. PANT) : (a) and (c) . Setting up of new Plants for creating additional capacity in steel is currently under the consideration of Government.

(b) Yes, Sir.

Proposals by Committee for Improvement of Railway Lines

268. SHRI INDRAJIT GUPTA :
DR. RANEN SEN :
SHRI J. M. BISWAS :
SHRI DHIRESWAR KALITA :
SHRI RAMAVATAR SHASTRI :
SHRI N. R. LASKAR :
SHRI SRADHAKAR SUPAKAR :
SHRIMATI ILA PAL
CHOUDHURI :
SHRI MAYAVAN :
SHRI SAMINATHAN :
SHRI DHANDAPANI :
SHRI CHENGALRAYA NAIDU :
SHRI NARAYANAN :
SHRI A. SREEDHARAN :
SHRI MANGALATHUMADAM :
SHRI D. N. PATODIA :

Will the Minister of RAILWAYS be pleased to state the proposal made by the

Committee headed by the Union Deputy Railway Minister regarding the improvement of Railway lines in India ?

THE MINISTER OF RAILWAYS (SHRI NANDA) : A statement is laid on the Table of the House. [*Placed in Library See No. LT-2576/70*]

Removal of right of property from Part III of Constitution.

269. SHRI INDRAJIT GUPTA :
DR. RANEN SEN :
SHRI YOGENDRA SHARMA :
SHRI GADILINGANA GOWD :
SHRI RAMAVATAR SHASTRI :
SHRI C. JAN ARDHAN :
SHRI ISHAQ SAMEHALI :
SHRI K. M. MADHUKAR :
SHRI SARJOO PANDEY :
SHRI P. C. ADICHAN :

Will the Minister of LAW AND SOCIAL WELFARE be pleased to state :

(a) whether his attention has been drawn to the growing public demand for the removal of the right of property from The Fundamental Rights Chapter in Part III of The Constitution; and

(b) if so, Government's reaction thereto ?

THE MINISTER OF LAW AND SOCIAL WELFARE (SHRI GOVINDA MENON) : (a) Government are aware of the views expressed by certain persons including the Chief Justice of India and Members of Parliament for the removal of the right of Property from the Fundamental Rights Chapter in Part III of The Constitution.

(b) Government will take necessary decision in the matter after due consideration.

Changes in Industrial Licensing Policy

270. SHRI INDRAJIT GUPTA :
DR. RANEN SEN :
SHRI DHIRESWAR KALITA :
SHRI BHOGENDRA JHA :
SHRI RAMAVATAR SHASTRI :

Will the Minister of INDUSTRIAL DEVELOPMENT, INTERNAL TRADE